

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 33/2026
(IA Number 241/2026)

IN THE MATTER OF:

Radhey Shyam

...Appellant

VERSUS

Delhi Pollution Control Committee.....Respondents

NDOH: -09.07.2026

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Filed by:

Place: New Delhi

Dated: 06.07.2026


Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 33/2026
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Radhey Shyam

...Appellant

VERSUS

Delhi Pollution Control Committee.....Respondents

**REPONSE/ REPLY ON BEHALF OF DELHI POLLUTON
CONTROL COMMITTEE (RESPONDENT).**

IT IS MOST RESPECTFULLY SHOWETH:

I, M.S. Rawat, Senior Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Senior Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

That this Hon'ble Tribunal took up the above-mentioned matter on 30.03.2026, on the basis of an appeal filed by Sh. Radhey Shyam (Appellant herein) challenging the order dated 10.01.2025 passed by the answering respondent for imposing the Environmental Damage Charges (EDC) of Rs. 10,00,000/- (Rupees Ten Lakh only).

78/26
The Seal of Oath Commission
S.I. No 55/2025
MANJESH KUMAR
App. By. Delhi High Court
Period-15/07/2025
to 14/07/2027
TIS 11

3. That at the outset it is most respectfully submitted that impugned order dated 10.01.2025 was passed by answering respondent after issuance of show cause notice dated 30.10.2024, which were duly responded by the unit on 12.11.2024.

4. That, following is the factual matrix of the case:

(I) A complaint X-platform (formerly Twitter) on 06.10.2024 regarding illegal operation of Jeans Dyeing/Washing units in Garhi Mendu. Copy of the complaint dated 06.10.2024 is enclosed herewith as **ANNEXURE-1**.

(II) In view of the abovementioned complaint joint inspection was carried out by Revenue Department, Delhi Police, MCD, BSES and DPCC on 16.10.2024. Appellant units is also one of the cases. During the inspection following observation were made by joint team:

- a. Unit found engaged in activity of Jeans Dyeing and Washing without any license/consent from concerned Govt. authority.
- b. During the inspection, the main gate of the unit was found locked. Lock was broken as the stock of jeans were clearly visible from the main gate.
- c. No labours were present inside the premises.
- d. Premises (four entry points) was sealed by the MCD officials on the spot in presence of Joint team.
- e. Electricity connection was disconnected on the spot by BSES officials in presence of Joint Team.
- f. Necessary action regarding sealing of borewell was assured by SDM officials.



Copy of the inspection report dated 16.10.2024 and photographs taken during the visit are enclosed herewith as ANNEXURE-2.

- (III) A Show Cause Notice (SCN) for imposition of Environmental Damages Charges of Rs. 10,00,000/- (Rupees Ten Lakhs only) was issued on 30.10.2024. In the SCN it was mentioned illegal Jeans Dyeing at H.No. 259, G/F, Kh.No.-77, Village Old Garhi Mendu, Delhi-53 was found engaged in the activity of Jeans Dyeing & Washing without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. The wastewater generated by the activity is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains. The activity carried out falls under Red category as per DPCC categorisation. Copy of the Show Cause notice dated 30.10.2024 is enclosed herewith as ANNEXURE-3.
- (IV) The Appellant herein filed its response on 12.11.2024 with respect to Show Cause Notice dated 30.10.2024 interalia mentioning that he is the person in possession of property at H.No. 259, G/F, Kh.No.-77, Village Old Garhi Mendu, Delhi-53 in the capacity of tenant. Further also desired opportunity of being heard. Copy of the reply dated 12.11.2024 is enclosed herewith as ANNEXURE-4.
- (V) As requested by M/s Radhey Shyam, he was heard on 20.12.2024. His submission was found unsatisfactory, therefore, an order dated 10.01.2025 was passed thereby confirming the EDC of Rs. 10, 00,000/- (Ten Lakh Only) on the appellant herein. Copy of the order dated 10.01.2025 is enclosed herewith as ANNEXURE-5.

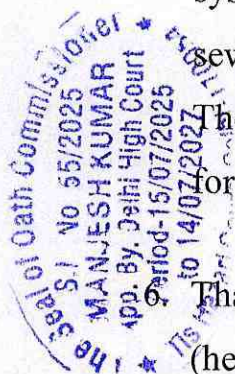
Seal of Oath Commissioner
MANJESH KUMAR
No. 55/2025
App. By. Delhi High Court
Period-15/07/2025
to 14/07/2027
1700M

(VI) As EDC was not deposited, therefore recovery letter was received on 15.04.2025. Copy of the order dated 15.04.2025 issued to SDM is enclosed herewith as ANNEXURE-6. As EDC was not received in DPCC, therefore, reminder was issued to SDM (Karawal Nagar) on 04.08.2025. Copy of the reminder dated 04.08.2025 issued to SDM is enclosed herewith as ANNEXURE-7.

(VII) DPCC has issued all the Show Cause notice/ directions/ orders/ letters through speed post, and as per records it has not been returned/undelivered. The appellant had physically obtained copy of DPCC EDC Imposition order dated 10.01.2025 on 31.12.2025 from the office of DPCC. It is most respectfully submitted that the Show Cause Notice (SCN) was served upon the Appellant through the same mode of communication and at the same address which was subsequently used for service of the impugned EDC Order. The Appellant admittedly received the SCN and, in response thereto, filed a detailed reply before the answering respondent. This clearly establishes that the mode of service and the address used by the answering respondent was correct.

5. That Section 25 of the Water Act, inter alia, provides that no person shall without the previous consent of DPCC establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewerage or trade effluent into a stream or well or sewer or on land. Therefore, it is mandatory for every industrial unit to first obtain a consent for establishing and / or operating any industrial unit.

That, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called and referred to for short as 'The Air Act'), inter alia,



explanation. It is humbly submitted that the Limitation under the National Green Tribunal Act, 2010 is mandatory and jurisdictional, and the Hon'ble Tribunal has consistently held that it cannot condone delay unless strict, cogent and satisfactory reasons are demonstrated. As per the above mandate, the appeal had to be preferred on or before 08.02.2025. However, the appeal had not been filed on or before the said date. Further, the Hon'ble Tribunal may allow the appellant to file the appeal beyond the said period of 30 days but not exceeding 60 days, if sufficient reasons for prevention has to be shown to the satisfaction of the Tribunal.

12. That it is most respectfully submitted that a party is not entitled to the condonation of delay in question as a matter of right. The proof of sufficient cause is a condition precedent for the exercise of the discretionary jurisdiction vested in the Courts/ Tribunals and this aspect naturally introduces the consideration of all relevant facts and it is at this stage, the diligence of the party or its bonafides may fall for consideration.

13. That it is vehemently denied that no prejudice is caused to the Respondents if the delay is condoned and the appeal is taken up for adjudication on merits and the balance of convenience if in favour of the appellant. The Appellant has not stated valid reason in his application for filing the appeal belatedly.

14. That for the foregoing reasons, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the I.A. No. 241/2026 as well as Appeal being devoid or merits. The unit was operating Red category activity, as observed during inspection dated 16.10.2024, which was sealed during the inspection. Unit was aware the mandatory requirement of consent under appropriate category i.e. "Red Category", however the unit was being operated without



having consent. Therefore, there is also no merits in the appeal, on facts as well.

15. That in such circumstances, the delay is neither bona fide nor justified, and condoning such delay would cause serious prejudice to statutory authorities. The application as well as appeal deserves outright dismissal.

16. In view of the above, the present reply/ response may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

06 JUL 2026

Verified at New Delhi on this _____ day of July, 2026.


DEPONENT



CERTIFIED THAT THE DEPONENT
Shri. M.S. Raut
Sr. Engr. Ex.
N.P. Singh
28/26
Oath Commissioner Delhi

06 JUL 2026


 Settings

 Post


Varun Gulati 
 @LordYamraaj

माननीय @LtGovDelhi @RajNiwasDelhi @AshwaniKumar_92
 @jayachandran_ks कृपया संज्ञान लीजिए, #दिल्ली के #जैतपुर, #गढ़ी मांडू,
 #बरवाला, #रिठाला, #किराड़ी #बुधपूर, #खेड़ा कलां, #मूरमूरपूर में संचालित किए जा
 रहे बहुत से #यमुना #प्रदूषण के जिम्मेवार अवैध जीस #डाईंग उद्योग, जो
 @MCD_Delhi के फैक्ट्री लाइसेन्स अधिकारी के संज्ञान में चलाए जा रहे हैं और संलग्न
 वीडियो फोटो में दिखे जा सकते हैं!!

@DPCC_pollution
 के CMC 3, CMC 1, CMC 2 और CMC 5 के आधीन हैं,

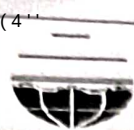
सभी की लोकेशन यहां दे पाना सम्भव नहीं है , अधिकारियों के संपर्क करने पर दे दी
 जाएगी!!
 कृपया कार्यवाहि कीजिए !!

[Translate post](#)






3:51 PM · Oct 6, 2024 · **2,363** Views



Inspection Report

1. Name & Address of the Unit : M/s Ms. Kalpana
259, C/F, Kh. No 77, Village
Old Garhi Mandu, Delhi-53.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : No person present on the site.
3. Date of Inspection : 16/10/2024
4. Time of inspection
Start of Inspection : 2:15 PM
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : No person present on the site
6. Kind of Industry : Jeans Dyeing & Washing.
7. Product & Capacity :
8. Main Raw Materials :
9. Water Polluting : Yes/No ETP Installed : Yes/No ✓
10. Air Pollution : Yes/No ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
12. Type of Fuel Used : Electricity, LPG Cylinders.
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into..... Drain.
14. Status of Consent {If Any} : No consent shown.
15. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
16. Plot Area : 150 sq. yd. approx.
17. Labour : No labour present.
18. Machinery : 1 Spray paint M/c
05 Revolving Drums.
1 Spinning M/c
Some LPG Cylinders found
1 Dyeing M/c.

45

19. Detail of Power Connection : 151322965
CA No. 17160979
20. Whether Unit found in Operation : Yes/No
21. Status of Registration under Plastic Waste Management Rules, 2016 :
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} :
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

Remarks (if Any)

- ① During the inspection of joint team, main gate of the unit found locked. Lock was broken as the stock of jeans were clearly visible from the main gate.
- ② No labours were present inside the premise (4 entry points were sealed.)
by MCD officials.
- ③ Premise was sealed on the spot in the presence of joint team.
- ④ Electricity connection was disconnected on the spot in presence of joint team by BSES officials.
- ⑤ Necessary action regarding sealing of borewell will be undertaken later on by SDM officials as claimed by them.

Signatures, Name & Designation of inspecting officials

Sw
26/10

LI/Sh(N)/MCD

Ishe
16/10/2014

Rup
16/10/2014

Unit-2 Mrs Kalpana



Unit-2 Ms7Kalpana



Unit-2 Mrs Kalpana



Unit-2 Mrs Kalpana



Unit-2 Ms Kalpana



2
16.10.2024 14:23
28.70389, 77.25201
Old Garhi Mendu Village, Usmanpur, Shahdara, New, 110094



2
16.10.2024 14:23
28.70389, 77.252
Old Garhi Mendu Village, Usmanpur, Shahdara, New, 110094

Unit-2 Ms 1 Kalpana



Unit-2 Ms Kalpana



2
16.10.2024 14:27
28.70387, 77.25198
Old Garhi Mendu Village, Usmanpur, Shahdara, New, 110094

Unit-2 Ms Kalpana



2
16.10.2024 14:38
28.70389, 77.25196
Old Garhi Mendu Village, Usmanpur, Shahdara, New, 110094

Unit-2 Mos Kalpana



Unit-2 Ms Kalpana



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	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 Visit us at: http://dpcc.delhigovt.nic.in	By Speed Post 
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F. No. DPCC-J013 11 2024-CMC1 3845-46

Dated: 30/10/2024

To,

M/s Ms. Kalpana,
 H.No.-259, G/F, Kh.No.-77,
 Village Old Garhi Mendu,
 Delhi-53.

Subject: Show Cause Notice for Imposition of Environmental Damage Compensation (EDC).

And whereas, in view of the complaint received regarding operation of illegal Jeans Dyeing in Garhi Mendu Village, a joint inspection was planned for taking action against illegal Jeans Dyeing units.

And whereas, a joint inspection by the officials of DPCC, Revenue Department, MCD, Delhi Police and BSES, was conducted on 16.10.2024 at **M/s Ms. Kalpana, H.No.-259, G/F, Kh.No.-77, Village Old Garhi Mendu, Delhi-53** (hereinafter called the addressee unit) and during the joint inspection you were found engaged in the activity of **Jeans Dyeing & Washing** without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found **operating without obtaining license/consent** from any government/regulating body. Therefore, unit was sealed by MCD officials and electricity was disconnected by BSES officials on the spot in the presence of joint team.

And whereas, you (the addressee) were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated waste water into the river Yamuna directly or indirectly through various drains.

And whereas, activity (i.e. Jeans Dyeing & Washing) carried out by the addressee unit falls under **Red category** as per DPCC categorisation, and have high water pollution potential and as per the extant policy of DPCC dated 30.03.2022 (Sector-7 for Non-conforming areas), you (the addressee) shall be liable to pay lumpsum Environmental Damage Compensation (EDC) of Rs.10,00,000/- (Rupees Ten Lakhs Only) to DPCC in the form of DD in favour of DPCC.

Now, therefore, you are hereby directed to show cause as why the Environmental Damage Compensation (EDC) of **Rs.10,00,000/- (Rupees Ten Lakhs Only)** should not be levied upon you (addressee unit).

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Date

12/11/2024

1259/CMC-I

19/11/2024

To

The M.S. Rawat,
SEE, CMC-I,
Delhi Pollution Control Committee,
Department of Environment,
Govt. of NCT of Delhi,
5th Floor, ISBT Building, Kashmere Gate,
Delhi-110006.

Delhi Pollution Control Committee
Dairy No. 153725
14 NOV 2024
CMC-I
Sign. of Receiving Officer

Ref: F.No.DPCC-J013/11/2024-CMC1/3845-46
dt.30.10.2024.

**SUB:REPLY TO SHOW CAUSE NOTICE ON
BEHALF OF KALPANA.**

Sir,

With due respect, it is submitted that the said show cause notice has been issued to a wrong person namely Kalpana, who is the owner of the said property however, it is the undersigned who is in possession of property No.259, G/F, Kh.No.77, Vill. Old Garhi Mendu, Delhi-110053 being the tenant @ Rs.10,000/- per month.

Sir, the above said property was taken by the undersigned on rent only on 1st September, 2024 and thereafter the undersigned tried to establish a workshop for doing jobwork of washing on a very small scale and the undersigned also in the process to obtain the license to do the said work but in the mean time raid was

21/11/2024

1

M 20/11
for Pringle
PC

conducted and at the time of raid undersigned was not present at the spot and his tenanted premises was locked and without giving any prior notice and without giving any opportunity of being heard, the said premises was sealed by your officials after breaking open the lock of the said premises.

Sir, the undersigned is an illiterate persons and previously doing the labour work and he is a very poor person and he is married persons, having the liability of his wife and four minor children and due to this reason he tried to do his own work and the undersigned already established the said work by investing the amount of Rs.1,00,000/- only hence imposition of penalty of Rs.10,00,000/- is very excessive and is also neither sustainable nor maintainable in view of the reply and submissions made above.

Sir, the undersigned never involved in any type of act for polluting the environment like jeans dying/washing work without any pollution control device.

Sir, the undersigned also want that an opportunity of physically being heard may also be provided to the

राम 24/11/2

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By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 Visit us at: http://dpcc.delhigovt.nic.in	
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F. No. DPCC-J013 11 2024-2024-CMC1) 5026-29

Dated: 10/01/2025

To,

M/s Sh. Radhey Shyam (Tenant)
Plot Owner: Ms. Kalpana
H.No.-259, G/F, Kh.No.-77,
Village Old Garhi Mendu,
Delhi-110053.

Subject: Order for Imposition of Environmental Damage Compensation (EDC).

Whereas, in the order dated 07.05.2004, Hon'ble Supreme Court directed that all industrial units operating in non-conforming/residential areas of Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Chairman, DPCC in the various meetings regarding review of progress of action on illegal dyeing industries operating in non-conforming/residential areas, Delhi, directed that action of closure of jeans dyeing units should be continued.

And whereas, in view of the complaint received regarding operation of illegal Jeans Dyeing in Garhi Mendu Village, a joint inspection was planned for taking action against illegal Jeans Dyeing units.

And whereas, a joint inspection by the officials of DPCC, Revenue Department, MCD, Delhi Police and BSES, was conducted on 16.10.2024 at **M/s Sh. Radhey Shyam (Tenant) Plot Owner: Ms. Kalpana, H.No.-259, G/F, Kh.No.-77, Village Old Garhi Mendu, Delhi-110053** (hereinafter called the addressee unit) and during the joint inspection you were found engaged in the activity of **Jeans Dyeing & Washing** without any pollution control device and operating in non-conforming area, discharging untreated waste water directly into drain leading to River Yamuna. Unit was found **operating without obtaining license/consent** from any government/regulating body. Therefore, unit was sealed by MCD officials and electricity was disconnected by BSES officials on the spot in the presence of joint team.

And whereas, you, the addressee, were operating in non-conforming/residential area and generating wastewater which is highly toxic and carcinogenic in nature and discharging your untreated wastewater into the river Yamuna directly or indirectly through various drains.

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By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	
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F.No. DPCC-J013/11/2024-CMC1/156-58 Date: 15/04/2025

To,

**The Sub-Divisional Magistrate (Karawal Nagar) J-
Block, Ground Floor,
DC Office Complex,
Nand Nagri, Delhi-110093.**

Subject: Regarding recovery of Environmental Compensation (EC).

Ref:

1. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5014-17
2. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5018-21
3. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5022-25
4. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5026-29
5. DPCC letter F. No. DPCC-J013/11/2024-CMC1/5030-33

Sir,

This has reference to the above mentioned DPCC letters (copy enclosed) regarding confirmation of Environmental Compensation on the following units:

S.No.	Name and Address	EDC imposed (Rs.)
1	M/s Shiv Kumar (Plot and Unit Owner), H.No. 157, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
2	M/s Satyanarayan (Tenant) Plot Owner: Sh. Jaikumar (9310609191) H.No. 157A, G/F, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
3	M/s Sh. Furkhan (Tenant) Plot Owner: Sh. Vedpal S/o Sh. Mahipal Singh H.No. 170, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-
4	M/s Sh. Radhey Shyam (Tenant) Plot Owner: Ms. Kalpana H.No. 259, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053	10,00,000/-
5	M/s Sh. Bholaram (Tenant), H.No. 160, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.	10,00,000/-

o/Lr

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By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	
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F.No. DPCC-J013/11/2024-CMC1/1826-28

Date: 04/08/2025

Reminder-1

To,

The Sub-Divisional Magistrate (Karawal Nagar)
J-Block, Ground Floor,
DC Office Complex,
Nand Nagri, Delhi-110093.

Subject: Regarding recovery of Environmental Compensation (EC).**Ref:** DPCC letter F.No. DPCC-J013/11/2024-CMC-I/156-58 dated 15.04.2025. (Copy enclosed)

Sir,

This has reference to the above, DPCC vide its letter F. No. DPCC-J013/11/2024-CMC-I/156-58 dated 15.04.2025, you have been requested for recovery of Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) from each of the 05 units (illegally were engaged in Jeans Dyeing activity) as follows:

1. M/s Shiv Kumar (Plot and Unit Owner), H.No. 157, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
2. M/s Satyanarayan (Tenant), Plot Owner: Sh. Jaikumar (9310609191) H.No. 157A, G/F, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
3. M/s Sh. Furkhan (Tenant), Plot Owner: Sh. Vedpal S/o Sh. Mahipal Singh, H.No. 170, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
4. M/s Sh. Radhey Shyam (Tenant), Plot Owner: Ms. Kalpana, H.No. 259, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.
5. M/s Sh. Bholaram (Tenant), H.No. 160, Kh. No. 77, Village Old Garhi Mendu, Delhi-110053.

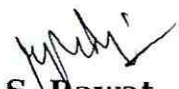
In this regard, no reply/correspondence has been received in the office of DPCC from your good office till date.

Therefore, you are again requested to take appropriate action for

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recovery of **Rs 10,00,000/- (Rupees Ten Lakh Only)**, from each **violator** as arrears of the land revenue at the earliest and submit compliance report to DPCC within 15 days from the date of issuance of this letter.

Yours sincerely


M. S. Rawat
SEE, CMC-I

Encl: As above

Copy to:-

1. **The District Magistrate (North East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi-110093.
2. **Master File, CMC-I**